

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 6

C.P. (IB)/3143(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **05.02.2024**

NAME OF THE PARTIES : **Punjab National Bank**

Vs

Arshiya Limited

For FC : Adv. Shyamdhara Upadhyay.

For CD : Adv. Nausher Kohli.

Section 7 of IBC

ORDER

1. Heard both Counsel for FC and CD. Counsel for CD submits that the CP which was admitted by Court V of this Tribunal in CP No 1245/2021, the Resolution Plans were invited and the CD has also submitted a Plan. However, the Plans are yet to be approved/rejected. Hence, he requests for some time to see if there is possibility of any settlement in the matter.
2. Having heard both Counsel, we are of the view that a chance is to be given for exploring if there is settlement before the next date of hearing. Meanwhile, the FC shall provide valid AFA for the IP. **List on 15.02.2024.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//JNK//